

NOTIFICATION

August 10, 2020

No. 341/XXIV/45/2008 T.C. IV--In exercise of the powers conferred by section 38 of the Right of Children to Free and Compulsory Education Act, 2009 (Central Act No. 35 of 2009), the Governor makes the following rules with a view to make further amendment in the Uttarakhand Right of Children to Free and Compulsory Education Rules, 2011, namely :-

**The Uttarakhand Right of Children to Free and Compulsory Education
(Amendment) Rules, 2020**

Short title, Extent and Commencement Amendment of rule 4	1. 2	(1) These Rules may be called the Uttarakhand Right of Children to Free and Compulsory Education (Amendment) Rules, 2020 . (2) It shall be deemed to come into force from 01 day of January, 2019. In the Uttarakhand Right of Children to Free and Compulsory Education Rules, 2011 for the existing sub rule (2) of rule 4 as set out in column-1 below, the rule as set out in column-2 shall be substituted, namely.	
		Column-1 Existing Rule	Column-2 Rule hereby Substituted
		(2) In places with difficult terrain, floods affected, lack of roads and in general, danger for young students in the approach from their homes to the school, the State Government or the local authority may consider to locate the school in such a manner as to avoid such dangers, by reducing the areas or limits specified under sub rule (1).	(2) In places with difficult terrain nature, floods affected area, area with lack of roads, area affected with landslide/ earthquake, dense Industrial and mining areas and in general, where it is likely of danger for students in the approach from their homes to the school, or where the State Government or the local authority think necessary may consider to locate the school as to avoid such local dangers, or to provide quality education may establish school by relaxing limits as per necessity laid down in sub rule (1) may merge/ integrate the existing schools in view of local conditions.

By Order,

R. MEENAKSHI SUNDARAM,

Secretary.